

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. *287
ANSWERED ON 15.03.2018

ATAL BHUJAL YOJANA

*287. SHRIMATI ANJU BALA
 SHRI TEJ PRATAP SINGH YADAV

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government is planning to launch 'Atal Bhujal Yojana' to check depleting ground water level in the country and if so, the details thereof;
- (b) the details of illegal mineral water/ soft drink bottling plants functioning in the country and the quantum of ground water being used by them, State-wise;
- (c) whether over-exploitation of ground water has resulted in the creation of dark zones in various parts of the country and if so, the details thereof;
- (d) whether the Government is contemplating to fix cost on the extraction of ground water for its commercial use and if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken by the Government for the management of water resources as well as to check depleting ground water level in the country?

ANSWER

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION, ROAD TRANSPORT & HIGHWAYS AND SHIPPING

(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF STARRED QUESTION NO. *287 TO BE ANSWERED IN LOK SABHA ON 15.03.2018 REGARDING “ATAL BHUJAL YOJANA” ASKED BY SHRIMATI ANJU BALA and SHRI TEJ PRATAP SINGH YADAV, M.Ps

(a) Government has proposed Atal Bhujal Yojana (ABHY) aimed at sustainable ground water management with community participation in select over-exploited and ground water stressed areas in seven States (Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh). ABHY is designed as a Central Sector Scheme with a total outlay of Rs. 6,000 Crore and is proposed to be implemented with World Bank assistance.

(b) Central Ground Water Authority (CGWA) is regulating ground water development in 23 States/UTs. For enforcement of the regulatory measures in these areas, concerned Deputy Commissioners/ District Magistrates have been directed under Section 5 of ‘The Environment (Protection) Act, 1986’ to take necessary action in case of violations of directives of CGWA. No data regarding illegal mineral water/soft drink bottling plants functioning in the country is available with the Ministry of Water Resources, RD & GR.

(c) As per the assessment of dynamic ground water resources of country (As on 31st March 2013) carried out jointly by CGWB and State Ground Water Departments, out of the total 6584 numbers of assessment units (Block/ Taluks/ Mandals/ watershed/ Firkka), 1034 units have been categorized as ‘Over-exploited’. State-wise number of ‘Over-exploited’ units are given at **Annexure - I**. This may be due to increase in population, rapid urbanization & industrialization and other related factors.

(d) CGWA has prepared draft guidelines which stipulates existing & new industries, infrastructure & mining projects etc. to obtain ‘No Objection Certificate (NOC)’. In the draft guidelines framed by CGWA, it is proposed to levy a water conservation fee for issuance of ‘No Objection Certificate (NOC)’ for ground water abstraction. The rates of water conservation fee have been proposed based on the quantum of ground water abstracted, category of ground water assessment unit and use of ground water. Details of rates proposed are given at **Annexure – II**. Water Conservation Fee will be utilized by the respective State Governments for implementation of ground water recharge/ water conservation measures.

(e) Water being a State subject, steps for augmentation, conservation and efficient management of water resources to ensure sustainability and availability are primarily undertaken by the respective State Governments. However, steps taken by the Central Government for conservation of ground water are available at the following URL http://mowr.gov.in/sites/default/files/MeasuresForGW-Depletion_1.pdf.

ANNEXURE - I

Annexure referred to in reply to part (c) of Starred Question No. *287 to be answered in Lok Sabha on 15.03.2018 regarding "Atal Bhujal Yojna".

**CATEGORIZATION OF BLOCKS/ MANDALS/ TALUKS IN INDIA
(2013)**

Sl. No.	States / Union Territories	Total No. of Assessed Units	Over-Exploited	
			Nos.	%
	States			
1.	Andhra Pradesh	670	61	9
2.	Arunachal Pradesh	11	0	0
3.	Assam	27	0	0
4.	Bihar	534	0	0
5.	Chhattisgarh	146	1	1
6.	Delhi	27	15	56
7.	Goa	12	0	0
8.	Gujarat	223	23	10
9.	Haryana	119	64	54
10.	Himachal Pradesh	8	1	13
11.	Jammu & Kashmir	22	0	0
12.	Jharkhand	260	4	2
13.	Karnataka	176	43	24
14.	Kerala	152	1	1
15.	Madhya Pradesh	313	25	8
16.	Maharashtra	353	9	3
17.	Manipur	9	0	0
18.	Meghalaya	11	0	0
19.	Mizoram	22	0	0
20.	Nagaland	11	0	0
21.	Odisha	314	0	0
22.	Punjab	138	105	76
23.	Rajasthan	248	164	66
24.	Sikkim	-	-	-
25.	Tamil Nadu	1139	358	31
26.	Telangana	443	46	10
27.	Tripura	39	0	0
28.	Uttar Pradesh	820	113	14
29.	Uttarakhand	18	0	0
30.	West Bengal	268	0	0
	Total (States)	6533	1033	16
	Union Territories			
1.	Andaman & Nicobar	34	0	0
2.	Chandigarh	1	0	0
3.	Dadra & Nagar Haveli	1	0	0
4.	Daman & Diu	2	0	0
5.	Lakshadweep	9	0	0
6.	Puducherry	4	1	25
	Total (UTs)	51	1	2
	Grand Total	6584	1034	16

ANNEXURE - II

Annexure referred to in reply to part (d) of Starred Question No. *287 to be answered in Lok Sabha on 15.03.2018 regarding “Atal Bhujal Yojna”.

S.No.	Category of area ↓ Ground water use →	Rate of Water Conservation Fee (Rs. Per m ³ /day)			
		<500 m ³ /day	500 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1	Safe	0.90	1.00	1.10	1.20
2	Semi-critical	1.00	1.10	1.20	1.30
3	Critical	1.10	1.20	1.30	1.40
4	Over- exploited	1.20	1.30	1.40	1.50
